

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.170/00116/2020

IN

ORIGINAL APPLICATION NO.170/01206/2019

DATED THIS THE 12th DAY OF FEBRUARY 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)

S.Pandia Nedunchezhiyan
S/o Subramanian Samuel
Aged about 63 years
Master Gazetted (Retd)
Rashtriya Military School (RMS)
C/o K.Amrendra
#.No.136, Peer Layout
Bairameshwara Nagar
Nelamangala-562 123
Bangalore Rural Dt.Petitioner

(By Advocate Shri K.Hanifa)

Vs.

1. Dr.Ajay Kumar,IAS
Secretary
Room No.101, South Block
Ministry of Defence(Govt. of India)
New Delhi-110 011.

2. Shri Satish Singh,
Joint Secretary(BRO/Ceremonial/Trg)
E-Block, Dalhousie Road
Ministry of Defence (Govt. of India)
New Delhi-110 011.

3. Shri Pawan Kumar,
Under Secretary
Room No.101, DI Wing, Sena Bhavan
Ministry of Defence (Govt. of India)
New Delhi-110 011.

4. Lt.Gen. A.S.Bhinder,
Deputy Chief of Army Staff (IS&T)
Dte. Gen. of Mil. Trg.
General Staff Branch
Integrated Head Quarters (Army)

DHQ PO New Delhi-110 011.

5. Shri Gautam Kumar Chaudhary,
The Director (MT-7)
Dte. Gen. of Mil. Trg.
General Staff Branch
Integrated Head Quarters (Army)
DHQ PO New Delhi-110 011.

6. Lt.Col Dipankar Choudhury,
The Principal
Rashtriya Military School (RMS)
Bangalore-560 025.

...Respondents

(By Advocate Sri S.Sugumaran, ACGSC for R-5&6)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri S.Sugumaran, learned Counsel for the respondents, has stated that the respondents have now been granted 2 months' more time to implement the order dated 5.3.2020 by way of an order dated 12.2.2021 passed in Miscellaneous Application No.170/00073/2021 and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri S.Sugumaran, has not been disputed by Shri K.Hanifa, learned Counsel for the petitioner.

3. Accordingly, the Contempt Petition is disposed of with liberty to the petitioner to get it revived in the eventuality of failure of respondents to implement the order dated 5.3.2020 passed by this Tribunal in Original Application No.1206/2019 within the extended period of 2 months.

4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

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(SURESH KUMAR MONGA)
MEMBER (J)